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LOK SABHA

Thursday, 30th August, 1956

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair.]

QUESTIONS AND ANSWERS

(See part I)

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PAPER LAID ON THE TABLE
AMENDMENTS TO AIR CORPORATIONS
RULES

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table, under sub-section (3) of section 44 of the Air Corporations Act, 1953, a copy of the Notification No. 7-CA(11)/55, dated the 26th April, 1956, making certain further amendments to the Air Corporations Rules, 1954. [Placed in Library. See No. S-360/56].

Shri T. B. Vittal Rao (Khammam): May I enquire why there is so much delay in laying this notification on the Table, because this notification was issued in April last?

Shri Jagjivan Ram: I am not quite sure whether it was notified in April last.

Mr. Speaker: The notification is dated 26th April 1956. This is mentioned in the agenda itself.

Shri Jagjivan Ram: I cannot say off-hand why it was so.

Mr. Speaker: Hereafter hon. Ministers will kindly place all notifications as early as possible after they are issued.

Shri T. B. Vittal Rao: The reason may also be given for this delay.

Mr. Speaker: Very well. He will look into it.

Shri Jagjivan Ram: Yes.

PROGRESS Re NATIONALISATION
OF INSURANCE

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): With your permission, Sir, I propose to make a brief statement to indicate to the Members of the House the further progress which has been made in regard to nationalisation of insurance.

Mr. Speaker: It covers more than three pages.

Shri M. C. Shah: There are eight small pages. It will take about five minutes.

Mr. Speaker: Eight pages in five minutes?

Shri M. C. Shah: Because I have had a rehearsal before.

Members will recall that the Life Insurance Corporation Act provided under section 3(1) for the Central Government to stipulate an 'appointed day' on which the Life Insurance Corporation would come into existence. Government have been anxious not to retain in their hands the management of the insurance companies a day longer than was absolutely necessary, for, until the Corporation is formed, no basic change of any kind could be effected. Our efforts, have, therefore, been concentrated during the last few months on completing all the necessary preliminary work to enable us to bring into